



പതിനാലാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി
(2016-2019)

പന്ത്രണ്ടാമത് റിപ്പോർട്ട്

(2018 ഫെബ്രുവരി 7-ാം തീയതി സമർപ്പിച്ചത്)

2001-ലെ Energy Conservation Act, (Central Act 52 of 2001)-ന്റെ കീഴിൽ പുറപ്പെടുവിച്ച 367/2010, 241/2014 എന്നീ എസ്.ആർ.ഒ.-കളുടെ സൂക്ഷ്മ പരിശോധനയുടെ അടിസ്ഥാനത്തിൽ തയ്യാറാക്കിയ റിപ്പോർട്ട്

കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ്

തിരുവനന്തപുരം

2018

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സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)

ഘടന

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അവതാരിക

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)-യുടെ അദ്ധ്യക്ഷനായ ഞാൻ സമിതി അധികാരപ്പെടുത്തിയതനുസരിച്ച്, സമിതിയുടെ 12-ാമത് റിപ്പോർട്ട് സമർപ്പിക്കുന്നു.

2001-ലെ Energy Conservation Act, (Central Act 52 of 2001)-ന്റെ കീഴിൽ പുറപ്പെടുവിച്ച 367/2010, 241/2014 എന്നീ എസ്.ആർ.ഒ.-കൾ സമിതി പഠനവിധേയമാക്കുകയുണ്ടായി. ഊർജ്ജ സംരക്ഷണത്തിന് പ്രാധാന്യം നൽകുന്ന നിയമം എന്ന നിലയിൽ അതിൻകീഴിൽ പ്രസിദ്ധീകരിച്ച ചട്ടങ്ങൾ 2-8-2017-ലെ സമിതിയോഗം വിശദമായി പരിശോധിക്കുകയും അവ സംബന്ധിച്ച് ഊർജ്ജം, നിയമം എന്നീ വകുപ്പ് സെക്രട്ടറിമാരിൽ നിന്ന് തെളിവെടുക്കുകയും ചെയ്തു.

ഈ വിഷയത്തിൽ സമിതി നടത്തിയ ചർച്ചയുടെയും തെളിവെടുപ്പിന്റെയും അടിസ്ഥാനത്തിലുള്ള അഭിപ്രായങ്ങളും നിർദ്ദേശങ്ങളും ശുപാർശകളും അടങ്ങുന്നതാണ് ഈ റിപ്പോർട്ട്.

2018 ഫെബ്രുവരി മാസം 5-ാം തീയതി ചേർന്ന യോഗത്തിൽ സമിതി ഈ റിപ്പോർട്ട് അംഗീകരിച്ചു.

തിരുവനന്തപുരം,
2018 ഫെബ്രുവരി 7.

മുരളി പെരുനെല്ലി,
ചെയർമാൻ,
സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി.

റിപ്പോർട്ട്

Energy Conservation Act, 2001

(Central Act 52 of 2001)

2001-ലെ Energy Conservation Act, (Central Act 52 of 2001)-ൻ കീഴിൽ പ്രസിദ്ധീകരിച്ച 367/2010 തീയതി 8-4-2010, 241/2014 തീയതി 11-4-2014 എന്നീ എസ്.ആർ.ഒ.-കൾ സമിതി സൂക്ഷ്യ പരിശോധന നടത്തുകയും അതിന്റെ ഭാഗമായി നിയമം, ഊർജ്ജം എന്നീ വകുപ്പുകളിലെ ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരിൽനിന്നും തെളിവെടുക്കുകയുണ്ടായി അതിന്റെ അടിസ്ഥാനത്തിലുള്ള നിഗമനങ്ങളും ശിപാർശകളും ചുവടെ ചേർക്കുന്നു:

എസ്.ആർ.ഒ. നമ്പർ 367/2010 തീയതി 8-4-2010

[G. O. (P) No. 7/2010/PD dated 27-3-2010]

2. Energy Conservation Act 2001 (Central act 52 of 2001)-ലെ സെക്ഷൻ 57 നോടൊപ്പം സെക്ഷൻ 16 കൂടി വായിച്ച പ്രകാരം ഉണ്ടാക്കപ്പെട്ടിട്ടുള്ളതാണ് 2010-ലെ Kerala State Energy Conservation Fund Rules.

3. Energy Conservation Act, 2001 (Central Act 52 of 2001)-ലെ section 16 clause 1 പ്രകാരമുള്ള ചട്ടം പ്രസിദ്ധീകരിക്കുന്നതിൽ കാലതാമസം വരുവാനുണ്ടായ കാരണം സമിതി ആരാഞ്ഞതിന് ചട്ടങ്ങൾ തയ്യാറാക്കുന്നതിന് ധാരാളം സമയം വേണ്ടിവരുന്നതും അത് അനുസരിച്ച് കാലതാമസം ഉണ്ടായിട്ടുണ്ടെന്നും ഊർജ്ജ വകുപ്പ് അഡീഷണൽ സെക്രട്ടറി സമ്മതിയ്ക്കുകയും ഇനി മുതൽ ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിൽ കാലവിളംബം വരാതെ ശ്രദ്ധിക്കുന്നതാണെന്ന് മറുപടി നൽകുകയും ചെയ്തു. എന്റർജി കൺസർവേഷൻ ആക്ട് നിലവിൽ വന്ന് അഞ്ചു വർഷങ്ങൾക്ക് ശേഷമാണ് സംസ്ഥാനത്ത് നടപ്പാക്കാൻ കഴിഞ്ഞതെങ്കിലും മറ്റ് സംസ്ഥാനങ്ങളെ അപേക്ഷിച്ച് കേരള സംസ്ഥാനമാണ് ബ്ലേക്ലിസ്റ്റ് പേമെന്റ് ഏരിയ, കമ്മിറ്റി അംഗങ്ങളെ തിരഞ്ഞെടുക്കുന്നതിനുള്ള മാനദണ്ഡം തുടങ്ങിയ കാര്യങ്ങൾ ഉൾക്കൊള്ളിച്ചുകൊണ്ടുള്ള വിശദമായ എന്റർജി കൺസർവേഷൻ ഫണ്ട് ആദ്യമായി പ്രസിദ്ധീകരിച്ചതെന്ന് എന്റർജി മാനേജ്മെന്റ് സെന്റർ ഡയറക്ടർ സമിതി മുമ്പാകെ അറിയിക്കുകയുണ്ടായി. എന്റർജി കൺസർവേഷൻ ഫണ്ട് ചട്ടങ്ങൾ രൂപീകരിക്കുന്നതിലും ആയത് നടപ്പിലാക്കുന്നതിനും മറ്റ് സംസ്ഥാനങ്ങളെ അപേക്ഷിച്ച് കേരളം മുൻപന്തിയിലാണെന്നത് അഭിമാനാർഹമാണെങ്കിലും, ആക്ടിലെ വ്യവസ്ഥ പ്രകാരം നിശ്ചിത കാലയളവിനകം ചട്ടങ്ങൾ രൂപീകരിക്കണമെന്ന നിബന്ധന പാലിക്കുന്നതിൽ വകുപ്പിന്റെ ഭാഗത്തുനിന്നും ശ്രദ്ധ ഉണ്ടാകേണ്ടതാണെന്ന് സമിതി ചൂണ്ടിക്കാട്ടി. നിയമത്തിലെ വ്യവസ്ഥകൾ പ്രകാരമുള്ള ചട്ടങ്ങൾ രൂപീകരിക്കേണ്ടത് വകുപ്പിന്റെ ചുമതല ആയതിനാൽ ഭാവിയിൽ യഥാസമയം ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിൽ വകുപ്പ് ശ്രദ്ധിക്കണമെന്ന് സമിതി നിർദ്ദേശിക്കുന്നു.

4. ചട്ടത്തിന്റെ പീഠികയിൽ കാണപ്പെടുന്ന 'adminisration', എന്ന വാക്ക് 'administration' എന്ന രീതിയിൽ തിരുത്തി "Erratum" പുറപ്പെടുവിക്കണമെന്ന് സമിതി നിർദ്ദേശിക്കുന്നു.

5. ചട്ടം 2(c) യിലെ "Fund" means "Kerala State Energy Conservation Fund, constituted under section 16 of Act" എന്നത് "Fund" means "the Kerala State Energy Conservation Fund, constituted under section 16 of the Act" എന്നാക്കി മാറ്റുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

6. ചട്ടം 3(2) (b)യിൽ expenditure എന്ന് ചേർക്കുന്നതിനു പകരം "Taxes" എന്ന് രേഖപ്പെടുത്തിയിരിക്കുന്നുവെന്ന് ശ്രദ്ധയിൽപ്പെട്ട സമിതി, ചട്ടം 3(2) (b)യിലെ Secretary, Finance (Taxes) Department എന്നത് Secretary, Finance (Expenditure) Department എന്ന രീതിയിൽ മാറ്റം വരുത്താൻ നിർദ്ദേശിക്കുന്നു.

7. ചട്ടം 3(2)(e)-ലെ "Representative of Bureau of Energy Efficiency" എന്നത് "Representative of the Bureau of Energy Efficiency" എന്ന് മാറ്റം വരുത്തുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

8. ചട്ടം 3 (3)-ന്റെ "Every member referred to in clauses (g) (h) and (i) of the Sub-section (2) shall be nominated by government" എന്ന വാക്യം പരിഗണിച്ച സമിതി ഗവണ്മെന്റ് നാമനിർദ്ദേശം ചെയ്യുന്ന മെമ്പർമാരെക്കുറിച്ച് പറയുന്നത് Sub rule (2)-ൽ ആണെന്ന് ചൂണ്ടിക്കാണിക്കുകയും ചട്ടം 3 (3)-ന്റെ Every member referred to in clauses (g) (h) and of the sub-section (2) shall be nominated by Government എന്നതിലെ സബ്സെക്ഷൻ (2) എന്നത് സബ്റൂൾ (2) എന്ന് മാറ്റം വരുത്തുവാൻ നിർദ്ദേശിക്കുന്നു.

9. ചട്ടം 3(3)-ലെ അവസാന വാക്യമായ "provided that no such member shall be removed without affording an opportunity for hearing" എന്നതിന് പകരം "provided that no such member shall be removed without affording him an opportunity for being heard" എന്ന രീതിയിൽ മാറ്റം വരുത്തുന്നതു സംബന്ധിച്ച് അഭിപ്രായം സമിതി ആരാഞ്ഞതിന്, നിയമത്തിൽ രണ്ട് രീതിയിലും പറയുന്നതിനാൽ, ഉചിതമായത് ഏതെങ്കിലും ഒന്ന് സ്വീകരിക്കാമെന്ന് നിയമ വകുപ്പ് ജോയിന്റ് സെക്രട്ടറി അഭിപ്രായപ്പെട്ടു. റൊളിനെ മാറ്റുമ്പോൾ നാച്ചുറൽ ജസ്റ്റീസിന്റെ ഭാഗമായി അയാൾക്ക് പറയാനുള്ള അവസരം നൽകുന്നത് ഉചിതമായതിനാൽ, സമിതി നിർദ്ദേശപ്രകാരമുള്ള തിരുത്തൽ വരുന്നതാണ് ഉചിതമെന്ന് ഊർജ്ജ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറി അഭിപ്രായപ്പെട്ടു. അഡീഷണൽ ചീഫ് സെക്രട്ടറിയുടെ അഭിപ്രായം അംഗീകരിച്ച സമിതി ചട്ടം 3 (3)-ലെ അവസാന വാക്യം "provided that no such member shall be removed without affording him an opportunity for being heard" എന്ന രീതിയിൽ മാറ്റം വരുത്താൻ നിർദ്ദേശിച്ചു.

10. ചട്ടം 4(i)-ലെ "to maintain up to date and complete information including progress made in the implementation of various programmes under the fund from time to time " എന്നതിലെ the implementation of various programmes എന്നതിനു ശേഷം "and schemes" എന്ന് കൂടി ഉൾപ്പെടുത്തുവാനും "scheme"-ന്റെ നിർവ്വചനം കൂടി ചട്ടത്തിൽ വ്യക്തമാക്കുവാനും സമിതി നിർദ്ദേശിക്കുന്നു.

11. ചട്ടം 4 (n)-ലെ "carrying out management" എന്ന വാക്ക് മാറ്റി, "to exercise or perform such other power and functions that are necessary for the administration and utilization of the funds for the purpose of the Act and Rules therein" എന്ന രീതിയിൽ ചട്ടം 4(n)-ന് മാറ്റം വരുത്താൻ സമിതി നിർദ്ദേശിക്കുന്നു.

12. ചട്ടം 6(g), 6(h) എന്നിവയിൽ "expense incurred by state designated Agency" എന്ന് വ്യക്തമാക്കുന്നുണ്ടെങ്കിലും ചട്ടം 6(b)-ൽ "By whom expenditure is incurred" എന്നത് വ്യക്തമാക്കുന്നില്ലെന്ന് ചൂണ്ടിക്കാണിച്ച സമിതി ചട്ടം 6(b) വ്യക്തത വരുത്തുന്നതിനായി "State Designated Agency" എന്നുകൂടി ചേർക്കേണ്ടതാണെന്ന് അഭിപ്രായപ്പെട്ടു. ആയതിനാൽ ചട്ടം 6(b)-യിൽ "State Designated Agency" എന്ന വാചകം കൂടി ചേർത്ത് "to meet the expenditure incurred by State Designated Agency for energy efficiency improvement projects or projects connected with energy conservation" എന്ന രീതിയിൽ മാറ്റം വരുത്തുവാൻ നിർദ്ദേശിക്കുന്നു.

13. "To get conducted energy audit and implement energy efficiency improvement project for consumers and to provide assistance to other consumers of energy other than designated consumers, at the written request of such consumers for the promotion of energy conservation", എന്ന ചട്ടം 6(c) യിലെ "For consumers" എന്നത് ഒഴിവാക്കുന്നത് സംബന്ധിച്ച് സമിതി അഭിപ്രായം ആരാഞ്ഞതിന് അത് ഒഴിവാക്കാവുന്നതാണ് എന്ന് വകുപ്പ് ഉദ്യോഗസ്ഥർ മറുപടി നൽകി. അതോടൊപ്പം "to provide assistance to other consumers of energy other than designated consumers" എന്നതിലെ "other consumers" എന്നതിനു പകരം "consumers" എന്നാക്കി മാറ്റുന്നതാണ് ഉചിതമെന്നും ഉൾജ്ജ വകുപ്പ് ഉദ്യോഗസ്ഥർ അഭിപ്രായപ്പെട്ടു. വകുപ്പിന്റെ അഭിപ്രായം അംഗീകരിച്ച സമിതി, ചട്ടം 6(c), യെ "to get conducted energy audit and implement energy efficiency improvement project and to provide assistance to consumers of energy other than designated consumers, at the written request of such consumers for the promotion of energy conservation" എന്ന രീതിയിൽ മാറ്റം വരുത്താൻ നിർദ്ദേശിച്ചു.

14. ചട്ടം 6(f)-ലെ "appilances" എന്ന വാക്ക് "Appliances" എന്ന രീതിയിൽ തിരുത്തുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

15. ചട്ടം 7-ലും, 8-ലും ഉപചട്ടങ്ങൾ ഇല്ലാത്തതിനാൽ ചട്ടം 7, ചട്ടം 8 എന്നിവയിലെ '(1)' എന്ന നമ്പറിംഗ് ഒഴിവാക്കാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

16. ചട്ടം 9(2)-ലെ "process of law" എന്നത് "due process of law" എന്നാക്കി മാറ്റുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

17. "The State Designated Agency shall during each financial year prepare an annual report of its activities in the previous financial year and after approval by State Level Steering Committee a copy there of forward to the State Government" എന്ന ചട്ടം 11 (1)-ലെ, "a copy there of forward to the State Government" എന്നത് "shall forward a copy there of to the State Government" എന്ന രീതിയിൽ പുനഃക്രമീകരിക്കുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

എസ്.ആർ.ഒ. നമ്പർ 241/2014 തീയതി 21-4-2014

[GO. (P) No.10/2014/പി.ഡി. തീയതി 11-4-2014]

18. Energy Conservation Act, 2001 (Central Act 52 of 2001)-ലെ 18-ാം വകുപ്പ് പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് ഊർജ്ജ സംരക്ഷണത്തിന്റെ ഭാഗമായി കൃഷി ആവശ്യങ്ങൾക്ക് നൽകുന്ന പുതിയ കണക്ഷനുകളിൽ ഉപയോഗിക്കുന്ന പമ്പുകൾക്ക് four star rating-ഉം ISI mark-ഉം നിർബന്ധമാക്കിക്കൊണ്ടുള്ളതാണ് പ്രസ്തുത എസ്.ആർ.ഒ.

19. പ്രസ്തുത എസ്.ആർ.ഒ. നടപ്പിൽ വരുത്തുന്നതിന് വേണ്ടി Kerala Electricity Board, Department of Electrical Inspectorate, Agriculture Department എന്നീ വകുപ്പുകളിൽ സ്വീകരിച്ച നടപടി ആരാഞ്ഞതിന് കെ.എസ്.ഇ.ബി.യും ഇലക്ട്രിക്കൽ ഇൻസ്പെക്ടേറ്റ് ഡിപ്പാർട്ട്മെന്റും അഗ്രിക്കൾച്ചർ ഡിപ്പാർട്ട്മെന്റും ബന്ധപ്പെട്ട ചട്ടങ്ങളിൽ മാറ്റം വരുത്തിയിട്ടുണ്ടോയെന്ന് പരിശോധിക്കേണ്ടതുണ്ടെന്നും കേന്ദ്ര ഗവൺമെന്റിന്റെ നിർദ്ദേശം എല്ലാ സംസ്ഥാനങ്ങളും നടപ്പാക്കേണ്ടതുണ്ടെന്നും കേരളം ഒഴികെയുള്ള എല്ലാ സംസ്ഥാനങ്ങളും അത് നടപ്പാക്കുകയും ചെയ്തെന്നും കേരളത്തിൽ പമ്പ് സെറ്റിന്റെ ഉപയോഗം വളരെ കുറവായതുകൊണ്ടാണ് പ്രസ്തുത ചട്ടം പ്രാവർത്തികമാക്കുന്നതിന് കാലതാമസമുണ്ടായതെന്നും ഊർജ്ജ വകുപ്പ് അഡീഷണൽ സെക്രട്ടറി സമിതിയെ അറിയിച്ചു. കേരളത്തിൽ സിങ്കിൾ ഫേസ് പമ്പ് സെറ്റുകളാണ് അഗ്രിക്കൾച്ചർ സെക്ടറിൽ ഉപയോഗിക്കുന്നത് എന്നും സിംഗിൾ ഫേസ് പമ്പ്സെറ്റിന് സ്റ്റാർ റേറ്റിംഗ് വരാൻ പോകുന്നതേയുള്ളൂവെന്നും അതിനാൽ അഗ്രിക്കൾച്ചർ ഡിപ്പാർട്ട്മെന്റ് ഈ വിഷയം പരിഗണനയ്ക്കെടുക്കുന്ന അവസരത്തിൽ ഐ.എസ്.ഐ.മാർക്കുള്ള പമ്പ്സെറ്റുകൾക്ക് അനുമതി കൊടുക്കാമെന്ന് തീരുമാനിക്കുകയും ചെയ്തിട്ടുണ്ടെന്നും ഊർജ്ജ വകുപ്പ് അഡീഷണൽ സെക്രട്ടറി കൂട്ടിച്ചേർത്തു.

20. "Energy Consumption Standards for Equipments and Appliances Direction 2015" എന്ന റൂളിൽ ഐ. എസ്. ഐ. മാർക്കൈസ്മെന്റ് അനുവാദം നൽകാമെന്ന് വ്യക്തമാക്കിയിട്ടുണ്ടെന്നും അതിന്റെ അടിസ്ഥാനത്തിൽ കെ. എസ്. ഇ. ബി.-ലും ഇലക്ട്രിക്കൽ ഇൻസ്പെക്ടറേറ്റ് ഡിപ്പാർട്ട്മെന്റിലും കൃഷി വകുപ്പിലും ഇത്തരത്തിൽ മാറ്റം വരുത്തിയിട്ടുണ്ടോയെന്ന് പരിശോധിച്ചശേഷം സമിതിക്ക് റിപ്പോർട്ട് ലഭ്യമാക്കാമെന്ന് ഊർജ്ജ വകുപ്പ് ഉദ്യോഗസ്ഥർ അറിയിച്ചു.

21. പ്രസ്തുത എസ്. ആർ. ഒ. പ്രകാരമുള്ള മാറ്റങ്ങൾ വകുപ്പുകൾ നടപ്പിലാക്കിയിട്ടുണ്ടോയെന്ന് പരിശോധിക്കുന്നതിന് ആയതിന്റെ റിപ്പോർട്ട് ലഭ്യമാക്കേണ്ടത് ആവശ്യമാണെന്ന് സമിതി അഭിപ്രായപ്പെട്ടു. ആയതിനാൽ പ്രസ്തുത ചട്ടം നടപ്പിലാക്കുന്നതിനും കെ. എസ്. ഇ. ബി. യും, ഇലക്ട്രിക്കൽ ഇൻസ്പെക്ടറേറ്റും, കൃഷി വകുപ്പും സ്വീകരിച്ച തുടർ നടപടിയുടെ വിശദാംശം ക്രോഡീകരിച്ച് സമിതിയുടെ പരിഗണനയ്ക്ക് ലഭ്യമാക്കാൻ ഊർജ്ജ വകുപ്പിനോട് സമിതി നിർദ്ദേശിക്കുന്നു.

22. വിശദീകരണ കഠിപ്പിന്റെ അവസാന വാക്യത്തിൽ " The order is intended to achieve the above object" എന്നത് "The order is intended to achieve the above object" എന്ന് മാറ്റം വരുത്തുവാൻ സമിതി നിർദ്ദേശിക്കുന്നു.

തിരുവനന്തപുരം,
2018 ഫെബ്രുവരി 7.

മുരളി പെരുന്തല്ലി,
ചെയർമാൻ,
സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി.

അനുബന്ധം I

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കേരള സർക്കാർ
Government of Kerala
2014



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2012-14

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA

Power (A) Department

ORDER

G. O. (P) No. 10/2014/PD. Dated, Thiruvananthapuram, 11th April, 2014
28th Meenam, 1189.

S. R. O. No. 241/2014.—In exercise of the powers conferred by section 18 of the Energy Conservation Act, 2001 (Central Act 52 of 2001), the Government of Kerala hereby direct that for all new connections in the agricultural sector, the use of BEE (Bureau of Energy Efficiency) star labelled pump sets with minimum four star rating and ISI marked accessories shall be mandatory. The pump sets which are presently in use and not having the said four star rating shall be replaced with new BEE star labelled pump sets and ISI marked accessories in a phased manner within a period of three years from the

date of this order. The Kerala State Electricity Board, Department of Electricity Inspectorate and Agriculture Department shall make necessary amendments to this effect in their relevant rules, regulations and guidelines within two months from the date of this order.

By order of the Governor,

M. SIVASANKAR,
Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The Government of Kerala accords highest priority to energy conservation and energy efficiency. In order to make the agricultural sector energy efficient and to reduce the energy wastage, the Government of Kerala have decided to issue directions for the mandatory use of BEE star labelled pump sets with minimum 4 star rating and ISI rated accessories for new connections in agricultural sector and replace the existing non-rated pumps and accessories with rated ones in a phased manner.

The order is intended to achieve the above object.

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Government of Kerala
കേരള സർക്കാർ
2010



Reg. No. ഐ. നമ്പർ
KL/TV(N)/12/2009-2011

KERALA GAZETTE

കേരള ഗസറ്റ്

EXTRAORDINARY

അസാധാരണം

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GOVERNMENT OF KERALA

Power (A) Department

NOTIFICATION

G. O. (P) No. 7/2010/PD.

Dated, Thiruvananthapuram, 27th March, 2010.

S. R. O. No. 367/2010.—In exercise of the powers conferred by section 57 read with section 16 of the Energy Conservation Act, 2001 (Central Act 52 of 2001), the Government of Kerala hereby makes the following rules for the administration of the Kerala State Energy Conservation Fund, namely:—

1. *Short title and Commencement.*—(1) These Rules may be called the Kerala State Energy Conservation Fund Rules, 2010.

(2) It shall come into force at once.

2. *Definitions.*—(1) In these Rules, unless the context otherwise requires,—

(a) "Act" means the Energy conservation Act, 2001 (Central Act 52 of 2001);

(b) "beneficiary" means beneficiary of the Fund constituted under Section 16 of the Act;

(c) "Fund" means Kerala State Energy Conservation Fund, constituted under section 16 of the Act;

(d) "Government" means Government of Kerala;

(e) "State" means the State of Kerala;

(f) "State Designated Agency" means an agency designated and notified by the State Government under clause (d) of Section 15 of the Act;

(g) "State Level Steering Committee" means the Committee specified in rule 3;

(2) The words and expressions used and not defined herein but defined in the Act, shall have the meanings, respectively, assigned to them in the Act.

3. *Administration of the Fund*—(1) The Fund constituted under Section 16 of the Act shall be administered by the State Designated Agency under the supervision of the State Level Steering Committee in accordance with the provisions of the act and the rules made thereunder.

(2) There shall be constituted a State Level Steering Committee consisting of the following members, namely:—

(a) Principal Secretary, Power Department—Chairman.

(b) Secretary, Finance (Taxes) Department.

(c) Secretary, Industries Department.

(d) Chairman, Kerala State Electricity Board or its successor utility.

(e) Representative of Bureau of Energy Efficiency.

(f) Chief Electrical Inspector.

(g) One person each representing associations in the field of industry and chambers of commerce.

(h) One person expertised in technical and financial aspects of Energy Efficiency project implementation.

(i) One representative from Financial institutions contributing to the Fund.

(j) Director, State Designated Agency—Member Secretary.

(3) Every member referred to in clauses (g), (h) and (i) of the sub-section (2) shall be nominated by Government and hold office for a term of three years from the date on which he enters upon his office unless and until removed earlier by Government for reasons to be recorded in writing provided that no such member shall be removed without affording an opportunity for hearing.

4. *Powers and functions of the State Designated Agency.*—The State Designated Agency shall under the supervision of the State Level Steering Committee exercise or perform the following powers and functions, namely:—

(a) to develop norms, guidelines and procedure for assistance from the fund;

(b) to work out modalities of the Energy conservation schemes and programmes and ensure effective monitoring in its implementation;

(c) to exercise powers relating to matters of administration, finance and budget with respect to the Fund;

(d) to process proposals for financial assistance for the Fund and issue utilization certificate thereof;

(e) to sanction and disburse financial assistance for the project approved from time to time and monitor or supervise such projects and expenditure incurred thereon and evaluate its performance;

(f) to organize various promotional, awareness creation programmes and to convene meetings, seminars and workshops for propagation of the Fund;

(g) to liaise with the Government and other stakeholders of the Fund;

(h) to maintain proper records and accounts of the fund;

(i) to maintain up-to-date and complete information including progress made in the implementation of various programmes under the Fund, from time to time;

(j) to prepare annual statement on income and expenditure and balance sheet of the Fund;

(k) to specify the manner and authority for audit of the accounts of the fund;

(l) to manage the properties of the Kerala State Energy Conservation Fund;

(m) to perform such other functions as may be assigned by the Government from time to time for the proper utilization of the fund;

(n) to exercise or perform such other powers and functions that are necessary for the administration carrying out management and utilization of the funds for the purpose of the Act and Rules therein.

5. *Establishment of Fund.*—The Fund constituted under section 16 of the Act shall consist of,—

(a) all grants and loans that may be made by the State Government or Central Government or any other organization or individual for the purpose of this Act;

(b) any other amount authorized to be credited to the Fund, under the provision of the Act.

6. *Utilization of the Fund.*—(1) The Fund shall, under the supervision of the State Level Steering Committee be utilized for meeting the expenses incurred for implementing the provisions of the Act and particularly for all or any of the following purposes, namely:—

(a) to provide assistance for investment in projects of designated consumers, Government Departments, Public Sector Undertakings, Companies, Non-governmental Organizations, Educational Institutions or any other agencies within the State for the efficient use of energy and its conservation;

(b) to meet the expenditure incurred for energy efficiency improvement projects or projects connected with energy conservation;

(c) to get conducted energy audit and implement energy efficiency improvement projects for consumers and to provide assistance to other consumers of energy other than designated consumers, at the written request of such consumers for the promotion of energy conservation;

(d) for research and development projects in the field of energy conservation;

(e) to formulate and facilitate implementation of pilot projects and demonstration projects on energy conservation, improving energy efficiency of equipment, appliances and process systems;

(f) to develop testing and certification procedure, in creation of testing facilities for certification and or verification, testing for energy consumption of equipment and appliances;

(g) to meet the expenditure incurred by the State Designated Agency to take all measures to create awareness and to disseminate information for efficient use of energy and its conservation and for undertaking awareness programme;

(h) to meet the expenditure incurred by the State Designated Agency for training of personnel and specialists for efficient use of energy and its conservation;

(i) for meeting any development cost for the Fund.

(j) such other purposes as may be prescribed by Government from time to time.

(2) All moneys forming the corpus of the Fund shall be deposited in Government Treasury or any Nationalized Bank, as may be decided by the State Level Steering Committee.

7. *Norms, Guidelines and procedures for assistance from the Fund.*—(1) The State Designated Agency may prepare norms, guidelines and procedure for the assistance from the fund, including monitoring, implementation and evaluation of projects and such other matters required for carrying out the purposes of the Act under the supervision of the State Level Steering Committee.

8. *Operation of the Fund.*—(1) The State Designated Agency shall operate the Fund as per the directions of the State Level Steering Committee issued from time to time.

9. *Power of Inspection.*—(1) The State Designated Agency shall have the authority to monitor the utilization of the Fund. If Fund is used for purposes other than the one authorized, the State Designated Agency may suspend any further assistance.

(2) The State Designated Agency may proceed against the beneficiaries after following process of law.

10. *Accounts and Audit.*—(1) The State Designated Agency shall maintain proper accounts and relevant records and prepare an annual statement of accounts and balancesheet in such form and in such manner as may be specified by the State Level Steering Committee.

(2) The Accounts of the Fund shall be audited by such auditor as may be appointed by the State Level Steering Committee with the approval of Government.

(3) The annual accounts of the Fund as certified by the auditor together with the audit report thereon shall be forwarded annually to the Government and the Government shall as soon as it is received cause the same to be laid before the Legislative Assembly.

11. *Annual Report.*—(1) The State Designated Agency shall during each financial year prepare an annual report of its activities in the previous financial year and after approval by the State Level Steering Committee a copy thereof forward to the State Government.

(2) The State Government shall immediately on receipt of the annual report cause the same to be laid before the Legislative Assembly.

By order of the Governor,

L. RADHAKRISHNAN,
Principal Secretary to Government.

Explanatory Note

(This does not form part of this notification, but is intended to indicate its general purport.)

Section 16 of the Energy Conservation Act, 2001 (Central Act 52 of 2001) provides that the State Government shall constitute a Fund to be called The Kerala State Energy Conservation Fund for the purpose of promotion of efficient use of energy and its conservation within the State. Sub-section (4) of the said section also provides that the Fund created under sub-section (1) shall be administered by such persons or any authority and in such manner as may be specified in the rules made by the State Government. Section 57 of the Act empowers the State Government to make rules for this purpose. Government have therefore decided to make rules for these matters.

The notification is intended for the above purpose.

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